

presents

1st National Moot Court Competition (Virtual), 2022

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ABOUT THE UNIVERSITY



NMIMS is the all-encompassing educational platform for diverse fields of career such as Engineering, Science and Technology, Management, Commerce, Architecture, Law, Economics, Pharmacy, Aviation, Design, Performing Arts, Hospitality Management, Mathematical Science, Branding and Advertising, Agricultural Sciences and much more. Started in 1981, NMIMS has today emerged as a globally reputed university. Always socially conscious, the Shri Vile Parle Keeravani Mandal (SVKM) made the decision to cater to the rising demand of management institutes in the country. This led to the birth of the Narsee Monjee Institute of Management Studies (NMIMS).

Built on this inspiring legacy, today, NMIMS stands proud as a Deemed to be University offering multiple disciplines across multiple campuses. What started as an institute in a small building has caught the attention of the world, thanks to their 17 specialized schools. More than 17000 students and about 750 full-time faculty members, 10 faculty members with Fulbright Scholarship and Humboldt International Scholarship for post-doctoral researchers are part of India's most sought-after academic community. It believes in equipping students with the knowledge and skills in their chosen streams, inculcate values, identify hidden talents, and provide opportunities for students to realize their full potential.

About School of Law, Hyderabad

NMIMS School of Law offers an outstanding legal education so as to inculcate a wide range of legal skills useful for the legal profession including the corporate level. Established in 2019 by NMIMS University, one of the premium Deemed to be University in India, the programs offering in our law school has all qualities and subtlety of the programs offered by the world class Universities over the world with a global focus and international outreach dedicated to advance human dignity, social and economic welfare, and justice through knowledge of law.

School of Law aspires to be a global center of scholarly excellence in the field of law and justice and will prepare outstanding and innovative law professionals with socially responsible outlook through holistic legal education. The most advantageous fact is that NMIMS student community is well diversity rich irrespective of any region, religion, sexual orientation etc. The School 's faculty members are well qualified and experienced with wide range of quality legal publications and also associated with social justice legal education.

About 1st National Moot Court Competition (Virtual), 2022

The quest for knowledge, wisdom and insight is part and parcel of life. While the pandemic still roars on the edges, and everyone is stuck at their homes, The Moot Court Society of NMIMS School of Law, Hyderabad takes immense pleasure while announcing our 1st National Moot Court Competition (Virtual) 2022.

With a goal of improving clinical legal education in India, the School of Law, Narsee Monjee Institute of Management Studies organizes moot court competitions every year and invites law students from various law schools and universities across the country to master the art and abilities of advocacy. A moot court not only improves legal knowledge, but also communication, drafting, legal research, and presentation skills.

The competition is scheduled to be held from 8th-10th April, 2022 on a virtual platform. To judge the moot, we have on board with us legal luminaries with excellent expertise in the legal field.

RULES & REGULATIONS

I. General instructions

1. **Venue:** Online Meetings Application (The links and the schedule of the meeting rooms shall be provided via mail after the submission of memorials)
2. **Dress code:** The Dress Code for the competition will be-
 - For Ladies: White shirt and black pant with black blazer/formals.
 - For Gentlemen: White shirt, black trousers, black tie along with black blazer/ formals.
3. **Language:** The language of the competition will be English only.

II. Definition

The following terms shall have the corresponding meanings unless otherwise specified:

1. "*Administrator*" shall mean NMIMS School of Law, Hyderabad.
2. "*Competition*" shall refer to NMIMS's 1st National Moot Court Competition (Virtual), 2022
3. "*Competition problem*" shall refer to the facts and issues released by the organizers of the competition with its clarifications and corrections.
4. "*Competition rules*" shall refer to the official rules of the competition as amended from time to time.
5. "*IST*" shall refer to Indian standard time.
6. "*INR*" shall refer to Indian National Rupee.
7. "*Knock out round*" shall refer to Quarter Finals, Semi-finals and Final rounds of the competition.
8. "*Memorial*" shall refer to the memorandum of written submissions submitted by any participating team as per the Competition Rules.
9. "*Court Room*" shall refer to the online platform where the oral rounds will take place.
10. "*Organizing Committee*" (hereinafter to be referred as O.C.) shall refer to the committee appointed for the administration and conduct of the competition including any other authorized persons, and of all events leading up to the competition.
11. "*Official Email*" shall refer to the official email id of the Moot Court Society (MCS) NMIMS Hyderabad 1st National Moot Court Competition (Virtual), 2022, i.e., mcs.solhyd@nmims.edu.in
12. "*Participating Team*" means the team who have registered itself for the competition as per the rules given below.

III. Eligibility

All students enrolled bona fide in an undergraduate i.e., 3 years/ 5 years or post-graduate law program conducted by any college or university shall be eligible for participation in the competition.

IV. Team Composition

1. Each team shall comprise of minimum two members and maximum three members. wherein two members, shall be designated as speakers and one as a researcher (optional).
2. Each team will be given a unique team code number after the registration which will thereafter be the identity of the team and its members.
3. In case of a three-member team, there shall be 2 speakers and 1 researcher in the team.
4. In case of a two-member team, there shall be two speakers.
5. The team consisting of two speakers have to mention in the registration form who will be the researcher among them.
6. The teams shall identify the speakers and researchers in the registration form.
7. The teams shall not disclose their identity whatsoever, except in the registration form. Such disclosure shall result in disqualification subject to the discretion of the Organizers.
8. There will be no substitution of team member after a team has submitted its registration form, except with the permission of the organizers.

V. Memorial submission

1. If the number of registering participants exceeds 24 then a memorial selection round will take place. Top 24 participants with highest memorial marks will proceed to the Preliminary Round of the competition.
2. Each team is required to prepare Memorials (written submissions) for both the sides, i.e., the Applicant and the Respondent. Memorials must contain the following:
 - a. Cover page-* The cover page shall contain the case title, side of the written submission, name and year of Competition, name of the court and team Code on top right corner;
 - b. Table of Content;*
 - c. List of Abbreviations;*
 - d. Index of Authorities/Table of Cases-* The Index of Authorities must list all the authorities cited in the Written submission. The Index must indicate the page number(s) and/or the paragraph number(s) of the Written submission in which the authority is cited;
 - e. Statement of Jurisdiction;*
 - f. Summary of facts-* The Statement of Facts must contain a concise statement of the relevant facts of the dispute. As far as may be, the Statement of Facts should be limited to the stipulated facts and legitimate inferences which can be drawn from those facts. Argumentative facts are prohibited. Statement of Facts shall not exceed 2 pages. Non-compliance will result in a penalty of 1 mark for each exceeded page;
 - g. Issues Raised;*

- h. Summary of Arguments-* The Summary of Arguments should contain a summary of the substance of the arguments, and should not merely be a reproduction of the various headings and sub-headings of arguments. The Summary of Arguments shall not exceed 2 pages. Non-compliance will result in a penalty of 1 mark for each exceeded page;
- i. Arguments Advanced-* The Pleadings/Arguments Advanced and Prayer must not exceed 15 pages. Non-compliance will result in a penalty of 1 mark per exceeded page;
- j. Prayer*

The Cover page shall include:

- The Name of the Court
 - The Name and year of the Competition
 - The Name of the Case
 - The Name of the parties
 - Team Code to be indicated at the bottom right corner in bold. (For example -T21) which shall be intimated to the respective teams
 - The title of the Document (i.e., “Memorial for Petitioner” or “Memorial for Respondent”)
3. Arguments advanced should be of 15 pages, exceeding which the participating team will be penalized with one point per page.
4. The Memorial shall be typed on A4 size page in Font type Times New Roman, Font size: 12,1.5-line spacing & 1-inch margin on each side. All the pages of the memorials should have page numbers at the bottom.
5. 20th Blue Book edition for foot notes shall be followed.
6. The Cover Page of the Memorial must follow the following colour scheme, Blue for the Appellant Cover Page and Red for the Respondent Cover Page.
7. Only soft copies of memorials shall be submitted in both pdf and doc format latest by 11:59 PM on 31st March, 2022. Late entries shall be penalized and no memorials shall be accepted after two days from the prescribed date.
8. The memorials shall be mailed to mcs.solhyd@nmims.edu.in with the subject of the mail being “Memorial Submission – ‘Team Code’”. Example – Subject of mail for memorial submission of Team Code 21 shall be “Memorial Submission – TC 21”. In case the subject is not as prescribed, memorials are counted not received; the organizing committee will not be responsible for delay and default.
9. Identification mark of any type shall be strictly prohibited. Breach of this rule shall lead to penalty or disqualification.
10. Memorial from each side shall carry total of Hundred (100) marks. The criteria for evaluating the memorial are as followed:

Sr No	Particulars	Marks Allotted
1	Knowledge of the law and facts	20
2	Interpretation of law and applications of law	20
3	Extent and use of research	20
4	Clarity and organization	20
5	Adherence to the norms regarding style, grammar and citation of the source.	20
	TOTAL	100

11. The contents of the memorial should not be plagiarized more than 20% (limitation) or else it will amount total deduction of memorial marks. The decision of the organizers shall be final.
12. The score sheet photos will be emailed to all the teams after the cessation of the competition.
13. Violation of any of the above rules shall be resulted into the deduction of points. 01 point will be deducted from the memorial marks on each violation.

VI. Oral submission

1. Each team comprising of 3 members, where 2 of the members are speakers, and one is the researcher.
2. The researcher shall sit with the speakers during the orals and at no point of time the researcher shall be allowed to speak or address the bench until and unless asked by the judge.
3. The speakers can provide the copies of the compendium, only if the same is permitted by the panel of judges in the respective courtrooms.
4. Each side shall plead for maximum 25+5 minutes in prelim round. 5 minutes will be given to each team for rebuttal and sur-rebuttal.
5. For rebuttal and sur-rebuttal, only one speaker shall be allowed to present. The time reserved for rebuttal and sur rebuttal cannot be divided between the speakers. Rebuttal time shall not be reserved beyond 5 minutes.
6. Pleading time can be extended only on the discretion of the judges.
7. The participants shall ensure good internet connection. In case of poor connection, the waiting time shall be only 10 minutes, exceeding this time will lead to disqualification. The organizing committee shall not be responsible for any technical issues that arise from the side of the participants. The same is also to be followed in case the participant does not report on stipulated time with any reason whatsoever.
8. Scouting is strictly prohibited.

Splitting of time between the speakers

1. Teams shall notify the court officers of the division of time between the 2 speakers (including the time reserved for Rebuttal and Sur-Rebuttal) 10 minutes prior to the commencement of the Rounds.
2. If Speaker 1 exceeds his/her reserved time, the additional time taken shall be deducted from the time reserved by the Speaker 2. Similarly, if Speaker 2 exceeds his/her reserved time, the additional time shall be deducted from the time reserved for the Rebuttals and the Sur-Rebuttals as the case may be. This rule may not be followed if the additional time is awarded at the discretion of Judges to not to be deducted from the time of the subsequent speaker,
3. While granting additional time, if the additional number of minutes granted is not specified by the Judges, it shall be presumed the additional time granted is 2 minutes.
4. The finality of the decision as to the time structure and the right to Rebut or Sur-Rebut shall vest with Judges.

Preliminary Round

1. Prelim round would be conducted on 8th April, 2022 via online platform which will be intimated to the participants, the draw of lots shall take place online and the team has to argue either for Petitioner or for Respondent in the first preliminary round, after which the assigned sides will be changed for the second preliminary round. In case of further tie, highest memorial marks will be taken into consideration to decide the winner.
2. No team shall face each other more than once in the preliminary rounds.
3. The Preliminary round will be organized in 4 slots where 6 teams will plead in each slot allotted to them prior to oral round starts. There are 2 rounds in the Preliminary round and each round will be conducted in 4 slots, so there will be 8 slots for the Preliminary round.

Quarter final round

1. Top (8) eight teams will qualify for quarter-final. Quarter-final round would be conducted on 9th April ,2022 via online platform which will be intimated to the participants.
2. Quarter-final round of competition will consist of 50+10 minutes for oral pleadings out of which 10 minutes will be for rebuttal and sur rebuttal. Applicant and Respondent are each allotted 30 minutes. In case of further tie, highest memorial marks will be taken into consideration to decide the winner.
3. Extension of time is permissible at the discretion of the judges; this round will be the knock-out round from which two teams will qualify for the final round.
4. The division of time per speaker for a team is left at the discretion of the team members subject to a maximum of 15 minutes per speaker inclusive of rebuttals.
5. The researcher shall not present any oral argument until asked by the judges. However, the presence of the researcher is mandatory during the oral rounds.
6. Strict adherence to court manners shall be observed by all the participants.

Semi Finals

1. Top (4) teams will be qualified for the Semi-final round. This round would be conducted on 9th April, 2022 via online platform which will be intimated to the participants. Winner from each court room will proceed further to the Final round.
2. Semi-final round of competition will consist of 60 minutes for oral pleadings. Appellant and respondent are each allotted 30 Minutes out of 5 minutes will be for rebuttal and sur-rebuttal. The speaker should atleast argue for 12 minutes each. Any team exceeding the allotted time will lead to deduction of 0.5 Marks per minute.
3. However, extension of time is permissible at the discretion of the judges; this round will be knock-out round and two teams will qualify for the final round.
4. The division of time per speaker for a team is left at the discretion of the team members subject to a maximum of 15minutes per speaker.
5. The researcher shall not present any oral argument until asked by the judges. However, the presence of the researcher is mandatory during the oral rounds.
6. Strict adherence to court manner shall be observed by all the participants.

Final round

1. Final round would be conducted on 10th April, 2022 via online platform which will be intimated to the participants. The final round of competition shall consist of 60+10 minutes of oral pleadings. Appellant and respondent are each allotted 35 minutes out of which 5 minutes will be for rebuttal and sur-rebuttal.
2. Memorial marks will be added in the Oral Marks of Final Round.
3. In case of tie, the same procedure which is followed in preliminary, quarter finals and semi-final rounds will be followed Final Rounds.
4. However, extension of time is permissible at the discretion of the judges this round will be last round of the competition.
5. The division of time per speaker for a team is left at the discretion of the team members subject to a maximum of 17 minutes per speaker.
6. The researcher shall not present any oral argument until asked by the judges. However, the presence of the researcher is mandatory during the oral rounds.

Scouting

1. Scouting is strictly prohibited.
2. Any person may submit a complaint regarding Scouting to the Organizers.
3. Teams found scouting shall be disqualified immediately.

Delay in Appearance/Presentation

If a team scheduled to take part in a Round does not appear within 10 Minutes of the scheduled time, the other team present shall be allowed to submit ex-parte.

Scoring criteria

Sr No	Particulars	Marks Allotted
1	Knowledge and presentation of facts	20
2	Knowledge and understanding of legal provisions and principles/Application of law	20
3	Organization, Presentation and flow of arguments	10
4	Logical reasoning, clarity, brevity and ingenuity of arguments with the ability to answer questions.	10
5	Court etiquettes (Style, Poise, Courtesy, Demeanour)	10
6	Time management and advocacy skills	10
7	Co-ordination and team work	10
8	Adequacy/Efficacy of the prayer	10
	Total Marks	100

IMPORTANT DATES

Sr No	EVENT	DATE	TIME
1	Release of Notification	02/03/2022	N/A
2	Registration Starts	02/03/2022	N/A
3	Release of Moot Proposition	02/03/2022	N/A
4	Last Date to Register	15/03/2022	11:59 pm
5	First Clarification	19/03/2022	11:59 pm
6	Second Clarification	26/03/2022	11:59 pm
7	Last Date of Memorial Submission	31/03/2022	11:59 pm
8	Inauguration	08/04/2022	N/A
9	Preliminary Round 1	08/04/2022	N/A
10	Preliminary Round 2	08/04/2022	N/A
11	Quarter Finals	09/04/2022	N/A
12	Semi Finals	09/04/2022	N/A
13	Finals	10/04/2022	N/A
14	Result Declaration/ Award ceremony	10/04/2022	N/A

REGISTRATION

1. Teams are supposed to complete their Registration by 17th March, 2022 on 11:59 PM.
Early Bird Registrations are open until 15th March, 2022 on 11:59 PM.
2. The Registration Fee for early bird registrations is Rs. 1000.
Post early bird registration the Fee is Rs 1250.
Below is the link for the registration-
<https://forms.gle/FrHSaJifyqULtTZ96>
The Registration shall be done by filling up the Application form, available.
3. The number of participating teams is limited and hence, the registrations will be done on first come first serve basis.
4. The Registration shall be deemed complete only when the Registration fee has been remitted successfully and the Application form is duly filled.
5. Once the application form is filled, the Organizing Committee (OC) shall send a confirmation mail to the teams, which shall consist of their Team Code and an app link through which they will be connecting for video conferencing
6. The teams shall quote this Team Code in all further communications with the OC. Fee once paid is non-refundable.

Moot Court Society

PAYMENT DETAILS

BANK DETAILS- Mr. Sridip Surendran Nambiar

A/C No.- 66550100009457

Bank Branch: Bank of Baroda, MG Road, Secunderabad.

IFSC Code: BARB0SECUND

- The screenshot of the payment needs to be uploaded in the Google Form.
- Payment can be done by apps like Paytm, PhonePe and Gpay by using the Bank Transfer option in the application.
- For more flexible and easy convenience, the registration payment can be done through above-mentioned apps on the given contact no. +91- 9656415634.

AWARDS
PRIZE MONEY ALLOCATION:

1. **Best Team:** Shall be given the Certificate of Merit along with a cash prize of INR 25,000/- + Internship opportunity + Free subscription of Knowledge Partner
2. **Runner Up Team:** Shall be given the Certificate of Merit along with a cash prize of INR 10,000/- + Free subscription of Knowledge Partner
3. **Best Mooter:** The speaker having the highest score in the preliminary rounds shall be given a cash prize of INR 4,000/-
4. **Best Memorial:** The team having the highest average written submission score from both sides shall be given a cash prize of INR 5,000/-
5. Certificates of Merit shall be given to all the teams qualifying for Semi-finals and beyond.
6. Certificates of Appreciation shall be given to all the teams qualifying for Quarter-final round.
7. Certificates of Participation shall be given to all the participating teams.
8. One Month Access to SCC online Web Edition to all the participants.
9. One Hour Training Session on SCC Online for all the participants that will be scheduled prior to draw of lots.

Moot Proposition/Rules and Regulations

All clarifications and queries regarding the Moot Proposition and Rules & Regulations shall be sought only via e-mail to mcs.solhyd@nmims.edu.in

Any other queries (other than the Moot Problem) may be directed to the following persons.

Prof. Sridip Nambiar	Faculty Co-Coordinator	+91- 9656415634	sridip.nambiar@nmims.edu.in
Mr. Sankalp Agrawal	Student Convener	+91- 7394839609	sankalp.agrawal13@nmims.edu.in
Ms. Navya Gupta	Student Co-Convener	+91- 7392864355	navya.gupta559@nmims.edu.in

PENALTIES

Sr No	Particulars	Marks
1	Delay in submission of memoranda (A team submitting its memorial beyond 48hrs after the deadline shall be disqualified)	05 marks per day
2	Resubmission of Memoranda	05 marks
3	Incorrect font, size, margins, citation style, or spacing	02 marks
4	Disclosure of team identity by any mean	05 marks
5	Use of any electronic device during the proceeding	Disqualification
6	Scouting	Disqualification
7	Exceeding the memorial from 20 pages	2 marks per page
8	Exceeding the pleading time	0.25 marks per minute
9	Failure to Include all the sections	05 marks
10	Failure to follow guidelines for the cover section	05 marks
11	Plagiarism in Memorials beyond 20%	02 marks for every 1%

PATRON-IN-CHIEF



Dr. Ramesh Bhat

Vice-Chancellor, Provost - Management
Education, Narsee Monjee Institute of
Management Studies,

PATRON



Dr. Tapan K Panda

Professor & Director, Narsee Monjee
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utm_medium=copy_link](https://instagram.com/mcs.nmimshyd?utm_medium=copy_link)

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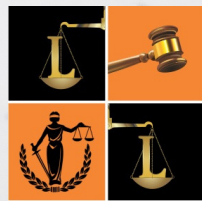


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ADVOCATE-ON-RECORD, SUPREME
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MS. DEBARPITA PANDE,
LEGAL ASSOCIATE AT AZB
& PARTNERS